

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A. No. 82/90 In
 O.A. No. 570/90 and OA-575/90, 199
 T.A. No.

DATE OF DECISION 23.8.1990.

Shri Jai Prakash Verma

Petitioner

Advocate for the Petitioner(s)

Versus
 Union of India & Another

Respondent

Shri D. K. Chakravorty

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P. K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D. K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(Judgement delivered by Hon'ble Mr. D. K. Chakravorty, Administrative Member)

The petitioner is the original applicant in OA-570/90 and OA-575/90. The Tribunal had passed an interim order on 11.5.1990 after hearing the learned counsel for both the parties, whereby the respondents were directed that re-deployment of persons should be strictly in accordance with the relevant rules and that the surplus staff should not suffer in terms of salary and other benefits, and that the action taken by them in this regard will be subject to the outcome of these applications.

2. On carefully going through the petition, we see that the applicant has not made out any error apparent on the face of our order nor has he brought out any new facts warranting a review of the same. Accordingly, the petition is dismissed.

(Signature)
 (D. K. Chakravorty)
 Administrative Member

(Signature)
 (P. K. Kartha)
 Vice-Chairman (Judl.)